श्री सतीज चन्द्र: इस वक्त भी मीटिंग्स हो रही है।

[Shri Satish Chandra: Meetings are still being held.]

MAINTENANCE ALLOWANCE

- *204. Giani G. S. Musafir: Will the Minister of Rehabilitation be pleased to state:
- (a) the number of recipients of maintenance allowance at present;
- (b) the amount of annual maintenance allowance disbursed from the time of the acceptance of the scheme up-to-date;
- (c) the number of persons whose allowances have been discontinued; and
- (d) the reasons for such discontinuance?

The Minister of Rehabilitation (Shri A. P. Jain): (a) 16,221.

- (b) 1949-50-Rs. 10,336/2/-.
- 1950-51-Rs. 15,22,618/5/-.

1951-52-Rs. 30,11,819/14/-.

- (c) 236.
- (d) The maintenance allowance has had to be discontinued in these cases for one or the other of the following reasons:—
 - (i) Death of the grantee.
- (ii) The grantee had no urban immovable property in West Pakistan.
- (iii) He has had other rehabilitation benefits such as, allotment of land, loan etc.
- (iv) He was in receipt of pension which exceeded the amount of maintenance allowance admissible under the rules.
- (v) The grantee had other sources of income or was being supported by his earning sons.
- (vi) The grantees' whereabouts were not known.

گیاتی جی - ایس - مسافر: کیا سرکار نے ان الاونسز کو بوهانے کے لگے رواز کرنے کا جو ارادہ کیا تیا اس کو بعد میں چھوڑ دیا ہے ؟ [Giani G. S. Musafir: Was the Government's proposal for increasing these allowances dropped afterwards?]

श्री ए० पी० जैन: आनरेबिल मेम्बर को यह मालूम होगा कि इन को तो बढ़ा दिया गया है।

[Shri A. P. Jain: The hon. Member must be knowing that the same have already been increased.]

گیانی جی - ایس - مسافر : کتفا بچفایا گیا هے ؟

[Giani G. S. Musafir: To what extent?]

श्री ए० पी० जैन: पहले पन स था ज्यादा से ज्यादा। अब सौ है ज्यादा से ज्यादा!

[Shri A. P. Jain: Previously the maximum amount used to be Rs. 50; now it has been increased to Rs. 100.]

Mr. Speaker: Mr. Deshpande. No. 205.

Shri N. C. Chatteriee: This hon. Member has been arrested this morning and.......

Mr. Speaker: The hon. Member has given me a letter asking for my consent. I shall take up that matter when it comes. I am at present calling only the question.

Shri N. C. Chatterjee: He is not present.

Mr. Speaker: I know he is not present. Still, I must call.

Next question. Shri Krishna.....

Shri G. B. Khedkar: I request, Sir, that I may be permitted to put this question on behalf of Mr. Krishna.

Mr. Speaker: Has the hon. Member got any written authority?

Shri G. B. Khedkar: No; I am interested in the question.

Mr. Speaker: No; that is not proper. He must have authority. Next question.